

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P.(CAA)/13(AHM)2021 in CA(CAA) 79 (AHM) 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.06.2021**

Name of the Company: RajeshriAvas Developers Pvt Ltd
Bhanushri Realities Pvt Ltd
Iaziz Ceramics Pvt Ltd
Maruti Probuild Pvt Ltd
Meer Infrastructure Pvt Ltd
Rachna Organizers Pvt Ltd
Kailashpati Property Holders Pvt Ltd

Section: 230-232 of the Companies Act, 2013

ORDER
(through video conferencing)

Ms. Dharmishtha Raval, Advocate appeared on behalf of Petitioner.

There appears some observation in the report of OL and RD on which detailed hearing is required. Hence, the matter stands adjourned.

We direct the Petitioner to file complete breakup and details along with schedule of properties and valuation of assets within a week.

The matter stands adjourned to 20.07.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)
Dated this the 15th day of June, 2021

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)